

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.2060
ANSWERED ON 4TH JULY, 2019

DELAY IN COMPLETION OF PROJECTS

2060. SHRI VIJAY KUMAR DUBEY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the NHAI has any proposal to impose penalties on the companies which are not meeting the project deadline, especially in Uttar Pradesh;
- (b) if so, the details thereof along with the name of such companies;
- (c) whether any other punishment is also proposed in this regard and if so, the details thereof; and
- (d) the steps taken/being taken by the Government to avoid such delays in completion of projects?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) &(b) Sir, the respective concession/contract agreement has the provision for levying penalties/action in case of delay is noticed due to failure of the concessionaire/contractor in fulfillment of the obligations of the agreement. The details for the agencies who have not met the deadlines due to their defaults in Uttar Pradesh are as follows :

S No	NH	Penalties imposed
1	NH 24 Bareilly Sitapur	Concession agreement terminated on 03.05.2019
2	NH 74, Bareilly Sitarganj	Intention to terminate notice has been issued on 22.10.2018

(c) In case of non-performance the firm is not allowed for participation in tender process in National Highways Authority of India (NHAI) till they meet the performance criteria.

(d) Frequent review meetings with the State Government for resolving various issues pertaining to project, which are hindrance to the execution of the project, are held with the Concessionaire/Contractor.
